

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-307/ND/2017

IN THE MATTER OF:

M/s. Anubhuti Aggarwal

.. PETITIONER

Vs.

DPL Builders (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 28.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant  
For the Respondents

: Mr. Mayank Goel, Advocate  
:-

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file the affidavit of service in relation the service of the application on the Corporate Debtor.

Further, the petitioner will take notice on the Corporate Debtor at the registered office as well as at the e-mail i.d. as reflected in the CLP Master Data as given In relation to the Corporate Debtor by MCA at page No.16 of Annexure-A of the application filed vide diary No.777 dated 24.8.2017 and file an Affidavit of service to the said effect. The Corporate Debtor upon service notice to show cause as to why this application should not be admitted under the provisions of Insolvency & Bankruptcy Code, 2016. <sup>of</sup>

List for hearing on 08.9.2017.

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(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
28.8.2017